

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

respondents to proceed to retrench them after declaring them surplus. The claim of the present applicants that there were more than six vacancies in existence had also been considered in detail.

In the circumstances, particularly taking note of the earlier orders of the Tribunal and the order of the Hon'ble High Court (Annexure-2), no direction can be given to respondents by way of interim relief at this stage.

*Yogmaya*  
VICE-CHAIRMAN  
18/5/2007

*Jasai 1/3*  
MEMBER (JUDICIAL)  
18/5/2007

Copies of order dated 18/5/2007  
order issued to counsel  
for both sides.

*Fazal  
18/5/2007*

For hearing  
Order not sent

1  
20/7/2007

Copies of order  
may be sent  
to be sent to  
both sides

1  
30/7/2007

Order dated 27.07.04

By filing the memo dated 27.7.04 the applicant seeks the permission to withdraw this O.A. Heard Mr. A.K. Bose, Learned Senior Standing Counsel who discloses that the applicant has got the necessary relief. In the aforesaid premises, permission is granted, and the O.A. is disposed of as withdrawn.

*Yogmaya  
vice-chairman 1/3  
Fazal -  
member (J)*